

Compliance & Action Taken Report

In

**The Matter of OA. No.204/2021
(I.A. No.-76/2022 & I.A. No.-112/2022)
Hon'ble NGT Order Dated 11.07.2022,**

Chanchal Devi

VS

Central Pollution Control Board & Ors.



Uttar Pradesh Pollution Control Board

The Compliance & Action Taken Report in the Matter of OA. No.204/2021 (I.A. No.-76/2022 & I.A. No.-112/2022) Hon'ble NGT Order Dated 11.07.2022, Chanchal Devivs Central Pollution Control Board & Ors.

The Hon'ble NGT(PB), New Delhi order dated 11/07/2022 mentioned that "Let the State PCB take further action in the light of inspection report, considering objections of the PP and file its action taken report within one month."

1. In compliance of the above Hon'ble NGT order dated 11/07/2022 the industry has been inspected on dated 11-08-2022 by Shri B.K. Singh, R.O. and Shri Mahir Husain, A.E.E.UPPCB, Bijnor. At the time of inspection Sugar Unit was found non-operational due to off season.
2. A letter has been issued by UPPCB to M/s Wave Industries Pvt.Ltd., Village-Malasia, Tehsil-Dhanaura, District-Amroha vide letter no. H73657/C-7/Water-129/22 dated 31.03.22, Copy enclosed as **Annexure-1**.
3. The latest compliance status of the industry is as follows:-

SN.	Recommendations	Compliance Status of the Industry
1	It is recommended that the unit shall revise its Water Consent issued by UPPCB as the ETP has overcapacity for effluent treatment (i.e. 2800 KLD). The unit shall not be allowed for violation the consent condition at any level.	Unit has not obtained revise water consent from UPPCB. Unit has submitted reply of letter issued by UPPCB dated 31.03.2022 in which informed that unit has been operating that ETP strictly with in the permitted capacity 1660 KLD which can be verified through OCEMS.
2	The unit shall install flow meter between effluent collection tank within premises to the ETP inlet channel for measurement of influent volume in to ETP	Installed. Photograph is enclosed as annexure-2 .
3	The unit shall dismantle any provision of dilution at ETP inlet or any subunits of ETP.	No provision was found at the time of inspection.
4	The unit shall install separate flow meter at mill house and boiling house to quantify the effluent generation separately.	Installed. Photographs enclosed as annexure-3 .
5	The unit shall maintain the proper record of used oil & grease as per valid Authorization issued under the provisions of Hazardous and Other Wastes (Management and Trans-Boundary Movement) Rules, 2016 for storage and disposal of hazardous wastes.	Yes
6	The unit shall maintain proper record of Press Mud, which is being provided to distillery units.	Agreement is made with M/s Aasra Emerge Pvt Ltd, Moh. Mahadev, behind Kumar cinema, Dhanaura, Amroha for disposal of press mud generated from the sugar unit. Details provided by the unit is enclosed as annexure-4 .

7	The unit shall perform sludge withdrawal from Primary Clarifiers (I & II) and Secondary clarifiers (I & II) periodically to avoid septic conditions in the clarifiers.	Verify during operation of the unit.
8	The unit shall operate the lime dosing arrangement in flocculation tank properly as per dosing protocol.	Lime dosing arrangement in flocculation tank was found properly, which is verify during operation of the unit.
9	The unit shall install Oil & Grease trap in line with the inlet stream.	Installed. Photographs enclosed as annexure-5 .
10	The unit shall maintain adequate MLSS & MLVSS concentration in aeration Tank-I & II while operating the ETP to ensure proper stabilization of ETP.	Verify during operation of the unit.
11	The unit shall ensure that Effluent Treatment Plant (ETP) to be stabilized one month prior to the start of the crushing season and continue to operate one month after the crushing season.	Complied.
12	The unit shall maintain and operate the Effluent Treatment Plant properly to comply with notified discharge standards.	Complied. Analysis report dated 23.12.2021 of ETP outlet treated effluent is enclosed as annexure-6 .
13	The unit should relocate the OCEMS at ETP outlet from environmental laboratory.	Complied. Photograph is enclosed as annexure-7 .
14	The unit shall dismantle the structure of Borewell No.-2 as it is not in operation and shall also rectify the Piezometer reading of Borewell No.-I in consultation with UPGWD. It is also recommended that the unit shall ensure the cancellation of NOC for Borewell No.-2 as it has no use for industrial or domestic purpose.	Structure of Borewell No.-2 has been dismantled and piezometer reading of borewell No.-I has been rectified.
15	The unit shall relocate the flow meters of Borewell No.- 1, 2 and 4 installed inside the unit premises, at the boring sites of wells in consultation with UPGWD.	Complied.
16	The unit shall ensure to dismantle the unused boring/pumping structure (Lat-28.942330, Long-78.275276) (Pic-41) near effluent collection tank in the premises.	Complied.
17	Since, Arsenic beyond the permissible limit (i.e. 0.05 mg/l) has been detected in ground water from Borewell No.-1 inside the unit premises, it is recommended that the unit shall immediately restrict the supply of fresh water from the Borewell for any further use.	Complied. Borewell No.-1 has been dismantled.
18	The unit shall have made proper color coding of pipelines for water distribution	Complied.

	network w.r.t. the defined coding of color for particular pipe carrying sugar effluent, treated effluent and fresh water.	
19	The unit shall install Condensate Polishing Unit (CPU) as the unit has pressure boiler of 105 kg/cm ² as recommended by expert institute (NSI) in ETP validation report-2019-20.	CPU has not been installed by the unit. Unit has submitted reply of letter issued by UPPCB dated 31.03.2022 in which informed that unit does not require as the boiler water requirement fulfilled by return condensate of steam supplies by various processes such as heat exchanger.
20	It is recommended that the unit shall take serious steps to make the mill house safe for personnel's, working in the vicinity and a health and safety audit by a reputed institute/organization may also be recommended to avoid any future economic loss of unit and human life."	Unit has submitted reply of letter issued by UPPCB dated 31.03.2022 in which informed that undertake to comply.

: Action taken by UPPCB :

Considering above non-compliance of the unit M/s Wave Industries Pvt.Ltd., Village-Malasia, Tehsil-Dhanaura, District-Amroha related to recommendation no. 1 & 19 . UPPCB vide letter no. H82966/C-7/Jal-129/22 dated 13-10-2022 issued Show Cause Notice under Section 33A of The Water (Prevention and Control of Pollution) Act, 1974.


 (G.C. Arya)
 Environment Engineer
 (Circle-7)

उत्तर प्रदेश प्रदूषण नियंत्रण बोर्ड
UTTAR PRADESH POLLUTION CONTROL BOARD

संदर्भ संख्या: 172657

दिनांक: 11/11/2021

दिनांक: 31/3/22

सेवा में,

मै0 वेब इण्डस्ट्रीज प्रा0 लि0,
ग्राम-मलेशिया, तहसील-धनौरा,
जनपद-अमरोहा।

दिनांक: 05-4-2022
पत्रावली सं०: W-3/3/2022
MF-38/जनरल

विषय:- मै0 वेब इण्डस्ट्रीज प्रा0 लि0, ग्राम-मलेशिया, तहसील-धनौरा, जनपद-अमरोहा के विरुद्ध ओ0ए0 सं0-204/2021 चंचल देवी बनाम सेन्ट्रल पोल्यूशन कन्ट्रोल बोर्ड एण्ड अदर्स में पारित आदेश दिनांक 19.08.2021 के अनुपालन में केन्द्रीय प्रदूषण नियंत्रण बोर्ड तथा उ0प्र0 प्रदूषण नियंत्रण बोर्ड द्वारा किये गये संयुक्त निरीक्षण दिनांक 11.11.2021 में की गयी संस्तुतियों के अनुपालन के संबंध में।

महोदय,

कृपया उपरोक्त विषयक मै0 वेब इण्डस्ट्रीज प्रा0 लि0, ग्राम-मलेशिया, तहसील-धनौरा, जनपद-अमरोहा के विरुद्ध ओ0ए0 सं0-204/2021 चंचल देवी बनाम सेन्ट्रल पोल्यूशन कन्ट्रोल बोर्ड एण्ड अदर्स में पारित आदेश दिनांक 19.08.2021 के अनुपालन में केन्द्रीय प्रदूषण नियंत्रण बोर्ड तथा उ0प्र0 प्रदूषण नियंत्रण बोर्ड द्वारा किये गये संयुक्त निरीक्षण दिनांक 11.11.2021 में निम्न संस्तुतियों की गयी हैं -

Recommendations:

1. It is recommended that the unit shall revise its Water Consent issued by UPPCB as the ETP has overcapacity for effluent treatment (i.e. 2800 KLD).The unit shall not be allowed for violation the consent condition at any level.
2. The unit shall install flow meter between effluent condition tank within premises to the ETP inlet channel for measurement of influent volume in to ETP.
3. The unit shall dismantle any provision of dilution at ETP inlet or any subunits of ETP.
4. The unit shall install separate flow meter at mill house. and boiling house to quantify the effluent generation separately.
5. The unit shall maintain the proper record of used oil and grease as per valid Authorization issued under the provisions of Hazardous and Other Wastes(Management and Trans-Boundary Movement)Rules, 2016 for storage and disposal of hazardous wastes.
6. The unit shall maintain proper record of Press Mud, which is being provided to distillery units.
7. The unit shall perform sludge withdrawal from Primary Clarifiers (I&II) and Secondary clarifiers (I&II) periodically to avoid septic conditions in the clarifiers.
8. The unit shall operate the lime dosing arrangement in flocculation tank properly as per dosing protocol.
9. The unit shall install Oil & Grease trap in line with the inlet stream.
10. The unit shall maintain adequate MLSS & MLVSS concentration in aeration Tank-I &II while operating the ETP to ensure proper stabilization of ETP.
11. The unit shall ensure that Effluent Treatment Plant (ETP) to be stabilized one month prior to the start of the crushing season and continue to operate one month after the crushing season.
12. The unit shall maintain and operate the Effluent Treatment Plant properly to comply with notified discharge standards.
13. The unit should relocate the OCEMS at ETP outlet from environmental laboratory.
14. The unit shall dismantle the structure of Bore-well No.-2 as it is not in operation and shall also rectify the Piezometer reading of Bore-well No.-1 in consultation with UPGWD.It is also recommended that the unit shall ensure the cancellation of NOC for Bore-well No.-2 as it has no use for industrial or domestic purpose.
15. The unit shall relocate the flow meters of Bore-well No.-1, 2 and 4 installed inside the unit premises, at the boring sites of wells in consultation with UPGWD.
16. The unit shall ensure to dismantle the unused boring/pumping structure (Lat-28.942330, Long-78.275276) near effluent collection tank in the premises.
17. Since, Arsenic beyond the permissible limit (i.e. 0.05 mg/l) has been detected in ground water from Bore-well No.-1 inside the unit premises, it is recommended that the unit shall immediately restrict the supply of fresh water from the Borewell for any further use.
18. The unit shall have made proper color coding of pipelines for water distribution network w.r.t. the defined coding of color for particular pipe carrying sugar effluent, treated effluent and fresh water.
19. The unit shall install Condensate Polishing Unit (CPU) as the unit has pressure boiler of 105 kg/cm² as recommended by expert institute (NSI) in ETP validation report-2019-20.

20. It is recommended that the unit shall take serious steps to make the mill house safe for personnel's, working in the vicinity and a health and safety audit by a reputed institute/ organization may also be recommended to avoid any future economic loss of unit and human life.

आपको निर्देशित किया जाता है कि संयुक्त समिति द्वारा की गयी उपरोक्त संस्तुतियों का अनुपालन सुनिश्चित करते हुए अनुपालन आख्या 15 दिन के अन्दर बोर्ड मुख्यालय प्रेषित करना सुनिश्चित करें।

भवदीय

(जी०सी० आर्या)

पर्यावरण अभियन्ता, वृत्त-7

प्रतिलिपि:-

1. श्री ए०के० विद्यार्थी, एडिशनल डायरेक्टर-डी०एच० डब्लूक्यूएम-II, केन्द्रीय प्रदूषण नियंत्रण बोर्ड, परिवेश भवन, पूर्वी अर्जुन नगर, नई दिल्ली को सूचनार्थ प्रेषित।
2. क्षेत्रीय अधिकारी, उ०प्र० प्रदूषण नियंत्रण बोर्ड, बरेली को इस निर्देश के साथ कि उक्त निर्देशों के क्रम उद्योग का निरीक्षण करते हुए ससमय निरीक्षण आख्या स्पष्ट संस्तुति सहित बोर्ड मुख्यालय प्रेषित करना सुनिश्चित करें।


पर्यावरण अभियन्ता, वृत्त-7



Flow meter between effluent collection tank and ETP

Atkinson
17-08-22 *RM*
AEF *R.O.*



Separate flow meter at mill house and boiling house

M. Husain
17-08-22
AEE

RAJ
R.O.

AASRA EMERGE PVT. LTD.

Regd. Office :

Moh. Mahadev

Behind Kumar Cinema

DHANAURA- 244231

(Amroha) U.P.

Mobile- 09690262000

09837454072

सेवा में,

जीमान उपाध्यक्ष वाणिज्य
वेब इंडस्ट्रीज प्रा० लि०
धनौरा अमरोहा

01.11.2021 -

मधोपय,

निवेदन कर अवगत कराना है कि पैराडिसल
2020/21 में उत्पादित होने वाली प्रेस मड (धूरे सीजन)
में द्वारा रुम की गई है। निर्धारित शर्तें (संलग्न)
के तारतम्य में प्रतिबद्धता देता हूँ कि रुम की गई
प्रेस मड का उपयोग अंततः सी.पी.सी.वी तच्चा स्टेट
पाल्येशन कन्ट्रोल बोर्ड के मानकों के अनुरूप प्रयोग
में लाई जायेगी

(संलग्न उपरोक्तानुसार)

मूले आसरा उमर प्रा० लि०

अधिकृत हस्ताक्षर

पेराई सत्र 2021-22 मे उत्पादित प्रेसमड विक्रय अनुबन्ध

वेव इण्डस्ट्रीज प्रा० लि०, ग्राम-मलेशिया, पोस्ट-धनौरा, जिला-अमरोहा जी०एस०टी० न०-09AAACC6691CZ3N चीनी उत्पादन कर्ता है। गन्ना पेराई से बाई-प्रोडक्ट (प्रेसमड) का उत्पादन भी होता है। जिसका निस्तारण दिन प्रतिदिन किया जाना आवश्यक है। जिससे मिल का संचालन सुचारु रूप से होता है।

मिल द्वारा इसके निस्तारण हेतु प्रयास किये गये जिसमें प्राप्त एक मात्र निविदा जो कि सक्षम क्रेता आसरा इमर्ज प्रा० लि० धनौरा जिला अमरोहा द्वारा दी गई। दोनों पक्षों द्वारा सहमति निम्नलिखित बिन्दुओं पर दी गई है।

1. यह कि इस अनुबन्ध की अवधि 01.11.2021 से 31.05.2022 तक होगी। क्रेता प्रेसमड निस्तारण के सम्बन्ध में जारी शासनादेशों का पालन करने हेतु प्रतिबद्ध रहेगा।
2. यह कि प्रेसमड शूट से प्रेसमड की लिफ्टिंग क्रेता द्वारा स्वयं की जायेगी।
3. यह कि क्रेता प्रेसमड की ढुलाई अपने ससाधनों से करेगा। मिल निर्धारित दरें एक्स मिल हैं।
4. प्रेसमड की निकासी तौल कर दी जायेगी। मिला का काँटा क्रेता पक्ष को मान्य होगा।
5. प्रेसमड की निकासी प्रत्येक, इनवायस, ई इनवायस पर ही होगी।
6. प्रेसमड की दरें 8रु० (आठ रु०) कु० होगी जिस पर जी.एस.टी. 5 प्रतिशत चार्ज किया जायेगा।
7. क्रेता प्रेसमड का उपयोग जैविक खाद बनाने के उपयोग हेतु स्वयं या अग्रेतर किसी क्रेता को देगा। तथा प्रेसमड का उपयोग अततः सी.पी.सी.बी तथा स्टेट पाल्युशन कन्ट्रोल बोर्ड के मानकों के अनुरूप प्रयोग में लाया जायेगा।
8. क्रेता प्रेसमड को ट्रैक्टर ट्राली, अथवा अन्य साधन से सुरक्षित लेकर जायेगा। सड़क पर गिरने, बिखरने की दायित्व व उसकी सफाई की जिम्मेदारी क्रेता की होगी।
9. क्रेता पर्याप्त मात्रा में ससाधन लगायेगा ताकि शूट के नीचे किसी परिस्थिति में प्रेसमड न गिरे।
10. क्रेता मिल पेराई पत्र समाप्त होने पर शूट के नीचे पूर्ण रूप से सफाई करायेगा।
11. क्रेता को कम्पनी के सुरक्षा नियमों का अनुपालन करना होगा।
12. वाहनो के ड्राइवर/स्टाफ की अनुसाशन हीनता का दायित्व क्रेता का होगा।
13. क्रेता को श्रम कानूनों का पालन करना होगा।

क्रेता पक्ष अधिकृत हस्ताक्षरकर्ता

मिल प्रतिनिधि अधिकृत हस्ताक्षरकर्ता

4.5.2021
11/05/21

ATSRA

AASRA EMERGE PVT. LTD.

Regd. Office :
Moh. Mahadev
Behind Kumar Cinema
DHANAURA- 244231
(Amroha) U.P.
Mobile- 09690262000
09837454072

सेवा में,

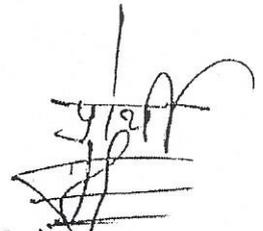
04/05/2022

हीमान प्रधान प्रबन्धक
वेब इण्डस्ट्रीज प्रा. लि.
धनौरा अमरोहा

महोदय,

आपको साफ़ अवगत कराना है कि
शेअर 2021/22 में जो प्रेस मड (मैली) जो
वेब इण्डस्ट्रीज प्रा. लि. धनौरा से खरीदी गई
प्रेस मड (मैली) हमने Jubliant Ingrevia Ltd
गजरोला को बायो कम्पोस्ट बनाने हेतु सल्लाह की
उपरोक्त के अलावा कई पर भी प्रेस मड का
स्टॉक नहीं किया गया।

सूचना के लिए साफ़ प्रेषित


Alexander Singh
9690262000

WAVE INDUSTRIES PVT. LTD. (SUGAR DIVISION) DHANAURA
 DAILY MANUFACTURING REPORT
 PLANT CAPACITY 8300 TCD/350 TCH
 FROM:25-APR-22 TILL:25-APR-22

SEASON: 2021-2022		DATE: 25-APR-22		CROP DAY: 170	
[A] PRODUCTION DATA		SEASON 2021-2022		SEASON 2020-2021	
S.NO	PARTICULARS	TODAY	TODATE	TODAY	TODATE
01	Cane Crushed(Qtl)	84500.00	14385000.00	83600.00	13177700.00
02	Sugar Bagged(Qtl)	11260.00	1568965.00	8880.00	1543950.00
03	[i]CH)Molasses(Qtl)	.00	330643.05	3973.90	528366.37
	[ii](BH)Molasses(Qtl)	6130.56	388541.28	.00	.00
	Total(BH+CH)Molasses(Qtl)	6130.56	719184.33	3973.90	528366.37
04	Bagasse Production(Qtl)	26242.80	3910230.04	23794.00	3565771.09
05	Filter Cake Weight(Qtl)	2585.00	470663.70	3570.00	460713.30
06	Added Water(Qtl)	44110.00	5964401.84	37850.00	5702316.75
07	Net Mixed Juice(Qtl)	101804.18	16364467.30	97138.42	15245219.28
[B] SUGAR BALANCE				WHEN CANE=100	
01	Pol in Cane	14.45	13.08	13.67	13.45
02	Pol in Mixed Juice	13.92	12.64	13.23	13.04
03	Pol Loss in Bagasse	.53	.44	.44	.41
04	Pol Loss in Filter Cake	.06	.06	.08	.06
05	[i]Pol Loss in(CH)Molasse	.00	.63	1.36	1.10
	[ii]Pol Loss in(BH)Molass	4.05	1.28	.00	.00
06	Pol in Sugar	9.71	10.55	11.68	11.78
07	Undetermined Losses	.09	.11	.10	.09
08	Total Losses	4.73	2.52	1.97	1.66
[C] CONTROL DATA					
01	Exp.Recovery % Cane	9.72	10.56	11.70	11.79
02	Gross M.J.% Cane	121.14	114.28	116.81	116.21
03	% Dirt Correction	.55	.45	.53	.45
04	Net M.J. % Cane	120.48	113.76	116.19	115.69
05	A.W. % Cane	52.20	41.46	45.28	43.27
06	Bagasse % Cane	31.06	27.18	28.46	27.06
07	Fiber % Cane	14.25	12.59	13.41	12.73
08	A.W. % Fiber	366.35	329.22	337.60	339.83
09	Filter Cake % Cane	3.06	3.27	4.27	3.50
10	[i](CH)% Cane	.00	2.38	4.92	4.06
	[ii](BH)% Cane	8.76	2.66	.00	.00
11	Mill Extraction	96.30	96.64	96.81	96.92
12	RME(DEER)	96.82	96.67	97.06	96.99
13	WRME(Mittal)	96.25	96.51	96.75	96.75
14	Boiling House Rec.	69.78	83.46	88.28	90.33
15	RBHR(Deer)	78.98	86.55	91.08	91.64
16	RBHR(G.Rao)	78.63	86.28	90.74	91.47
17	Overall Extraction	67.20	80.66	85.47	87.55
18	Reduced Overall Ext.	76.13	83.41	88.08	88.72
19	Crushing Rate/24 Hrs.				
	a Inc.Stoppages	84500.00	84846.40	83600.00	77515.88
	b Exc.Stoppages	84500.00	89421.19	83600.00	81420.89
20	Crushing Avg/Day		84617.65		77515.88
21	ERQV M.J./P.J	96.83	97.57	97.48	97.50
22	ERQV L.M.J./P.J	81.52	82.33	82.64	83.22
23	Clarification Factor	.71	7.21	.82	4.96
24	Clarification Efficiency	100.71	92.79	99.18	95.04
25	Undl.Juice Lost%Fiber	24.51	25.24	21.95	22.68
26	Hrs.Lost % Avail.Hrs	.00	5.11	.00	4.79
27	Total Working Hrs.	24.00	3860.50	24.00	3884.19
28	Total Lost Hours	.00	208.10	.00	195.41
	a Cane Shortage	.00	29.20	.00	13.25
	b Mechanical	.00	41.45	.00	45.10
	c Electrical	.00	5.00	.00	5.40
	d Process	.00	.10	.00	.00
	e Cleaning	.00	95.05	.00	69.30
	f Miscellaneous	.00	30.15	.00	15.45
	g Co-Gen	.00	4.15	.00	37.50

h Grid	.00	1.05	.00	3.32
i Instruments	.00	1.15	.00	4.49
9				
12				
Capacity Utilization	101.81	102.22	100.72	93.39
30 A.W.Ext.in MJ%A.W.	74.19	76.33	78.57	77.30
31 A.W.Ext.in MJ%Cane	38.73	31.65	35.57	33.45
32 A.W.Ext.in MJ	32.15	27.82	30.61	28.91
33 Massecuite % Cane				
a. A	26.83	27.53	29.14	26.71
b. B	11.63	13.22	11.78	12.34
c. C	.00	3.19	5.93	5.58
d. C1	.00	2.42	5.47	4.71
e. Total	38.46	46.35	52.32	49.34
34 Clear Juice Per Cane	122.18	113.75	116.13	117.32
35 Virtual Purity of FM	54.36	43.26	33.57	32.15

[D]ANALYTICAL DATA

[E]SUGAR BALANCE

S.NO	PATICULARS	TODAY			TODATE		
		BRIX%	POL%	PTY%	BRIX%	POL%	PTY%
01	Primary Juice	21.34	17.38	81.44	18.73	15.64	83.51
02	Mixed Juice	14.48	11.55	79.77	13.52	11.11	82.18
03	Last Exp Juice	2.33	1.67	71.67	2.06	1.52	73.80
04	Clear Juice	14.25	11.34	79.58	13.29	11.06	83.19
05	Filt.Untreated	.00	.00	.00	11.55	8.60	74.45
06	Filt.Treated	9.63	7.16	74.34	12.23	9.20	75.19
07	Untreated Syrup	71.12	56.34	79.22	71.49	58.89	82.37
08	Treated Syrup	.00	.00	.00	.00	.00	.00
09	Sulphured Syrup	.00	.00	.00	.00	.00	.00
10	Melt	74.25	66.95	90.17	73.60	66.55	90.42
11	A Massecuite	92.35	78.25	84.73	92.58	79.51	85.89
12	B Massecuite	93.10	68.86	73.96	93.83	69.98	74.59
13	C Massecuite	.00	.00	.00	99.49	49.83	50.09
14	C1 Massecuit	.00	.00	.00	96.34	56.50	58.65
15	A Heavy	77.58	57.63	74.28	79.47	59.15	74.43
16	A Light	.00	.00	.00	76.79	63.34	82.49
17	B Heavy	86.98	46.43	53.38	86.05	45.86	53.30
18	C Light	.00	.00	.00	82.16	47.88	58.27
19	C1 Heavy	.00	.00	.00	89.39	34.44	38.52
20	(i)CH Molasses	.00	.00	.00	89.42	26.49	29.62
	(ii)BH Molasses	86.80	46.20	53.23	87.24	48.06	55.09

S.NO	PATICULARS	Pol%	Moisture%	Pol%	Moisture%
21	Bagasse	1.72	51.72	1.62	51.48
22	Filter Cake	1.96	71.63	1.93	70.08
23	White Sugar	99.90		99.90	

[E] Mill Stoppage Report

S.No	From	To	Duration	Reason
0			.00	-----Nil-----
Total			.00	

[F] Production Report

S.No	Grade	On Date	%	To Date	%	ICUMSA
2	L-31	1400.00	12.43	214270.00	13.66	24



Oil & Grease trap at ETP inlet

M. Hussain
17-08-22
AEE

R. O.
R.O.



UTTAR PRADESH POLLUTION CONTROL BOARD

Maharshi Dayanand Nagar, Near St. Mery School,
Chakkar Road, Bijnor-246701

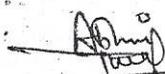
ANALYSIS REPORT OF INDUSTRIAL WASTE WATER

Sample Code: UPPCB/R.L./W.W./ 14562623 /2021

1. Name of Industry : M/s Wave Industries Pvt. Ltd (Sugar Unit)
Phanaura, Amroha
2. Collected by : A.K. Sharma (A.E.E.) Vivek Tripathi (F.A.)
3. Factory Representative : Shri. D.P. Singh (G.M. Production)
4. Sampling Point : Outlet of E.T.P.
5. Sampling date & Time : 23/12/2021
6. Sampling Method : Grab

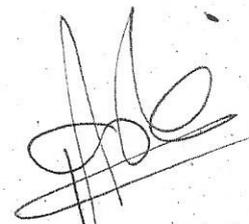
Sl.No.	PARAMETERS	RESULTS	STANDARDS
1.	Colour	Colourless	Absent
2.	Odour	Odourless	Absent
3.	pH	7.86	5.5-9.0
4.	T.D.S.	382	2100.0
5.	B.O.D.	24	20.0/30.0
6.	C.O.D.	208	250.0
7.	T.S.S.	27	30.0/100.0
8.	Specific Parameters		
I.	Oil & Grease - 07		
II.		
III.		

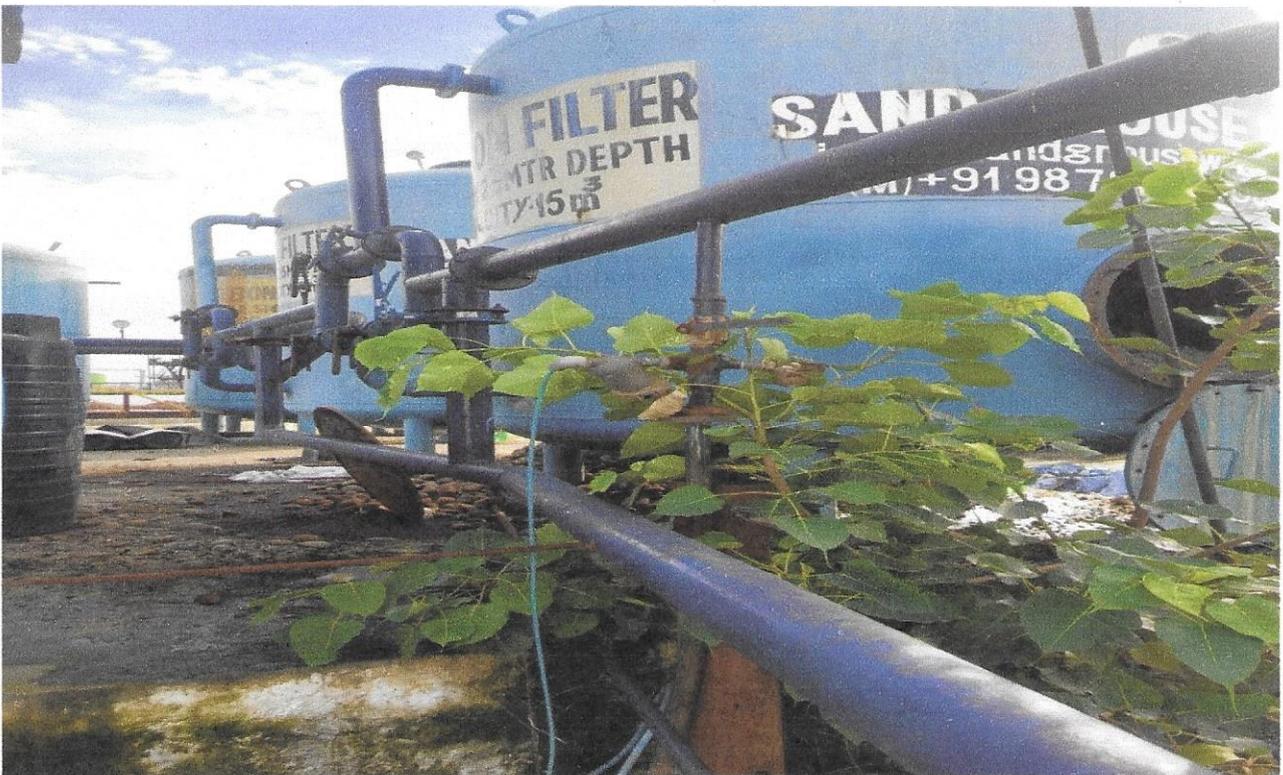
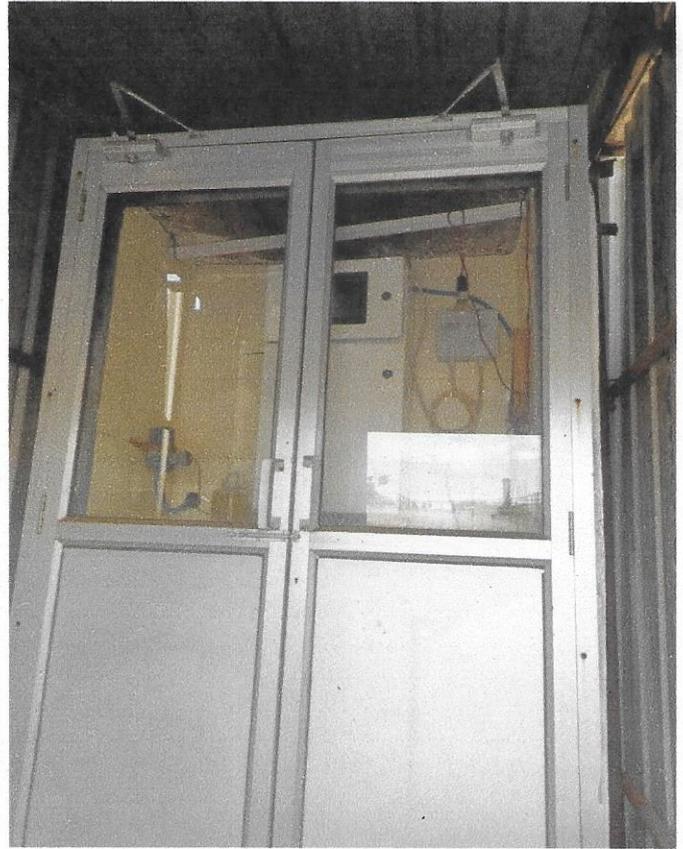
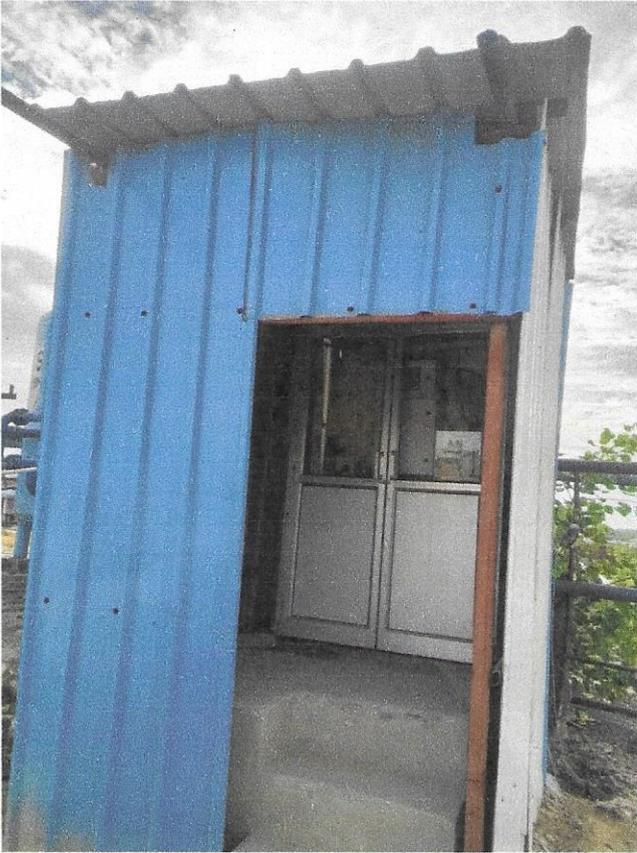
Note: All Values are in mg/l Except pH, Colour & Odour


30/12/2021
JRF

Analyzed by


30/12/21
Scientific Assistant


Regional Officer



OCMS at ETP outlet

M. H. Wain
17-08-22
ARE
R.O

Item No. 03

(Court No. 1)

**BEFORE THE NATIONAL GREEN TRIBUNAL
PRINCIPAL BENCH, NEW DELHI**

(By Video Conferencing)

Original Application No. 204/2021
(I. A. No. 76/2022 & I. A. No. 112/2022)

Chanchal Devi

Applicant

Versus

Central Pollution Control Board & Ors.

Respondent(s)

Date of hearing: 11.07.2022

**CORAM: HON'BLE MR. JUSTICE ADARSH KUMAR GOEL, CHAIRPERSON
HON'BLE MR. JUSTICE SUDHIR AGARWAL, JUDICIAL MEMBER
HON'BLE PROF. A. SENTHIL VEL, EXPERT MEMBER**

Respondent(s): Mr. Pradeep Misra & Mr. Daleep Dhyani, Advocates for UPPCB
Mr. Sumeer Sodhi, Advocate for M/s Wave Industries Pvt. Ltd., R-5

ORDER

1. Grievance in this application is against violation of environmental norms in operation of sugar factory by Wave Industries Pvt. Ltd. at Village Malaysia, Tehsil Dhanaura, District Amroha, U.P. It is alleged that the said industrial unit is bypassing the untreated waste and contaminated water in open area and into the fields of the farmers, resulting in damage to the environment. The waste water has toxic chemicals. 4-5 kilometer of area has been affected by the said pollution. Water coming from handpumps is brownish in colour in the area and is full of chemicals. It is resulting in hazard to the public health, affecting 5000 students of more than 20 schools and around 1.5 lakh residents of around 15 villages who are in close proximity of this unit. The unit is also

illegally extracting groundwater without requisite permission even though the block in question is in the category of 'over-exploited'. The applicant made representations dated 14.07.2021 and 30.07.2021 to the State PCB, Central Ground Water Authority (CGWA), Chief Secretary, UP and District Magistrate, Amroha but no action has been taken.

2. Vide order dated 19.08.2021, the Tribunal constituted a joint Committee comprising CPCB, State PCB, CGWA and District Magistrate, Amroha to furnish a factual and action taken report. The Committee was to ascertain the compliance status of consent conditions, including ZLD conditions. It was further directed that if report is adverse to the industrial unit, a copy thereof be furnished to the said unit for its response, if any.

3. In pursuance of above, a report dated 21.01.2022 has been filed by the CPCB. Its copy has been furnished to the PP who has filed response. We have heard learned counsel for the parties and considered the matter.

4. The report filed by the joint Committee mentions that joint inspection was held on 11.11.2021. The groundwater samples were taken from hand pumps in the vicinity. Conclusion and recommendations in the report are as follows:-

“Conclusion:

1. *The unit has ETP with treatment capacity of 2800 KLD for treatment of effluent, generated from various sections of sugar mill adequate for crush rate of 14000 TCD. However as per the water consent, the effluent discharge permission is 1660 KLD (i.e. 830 KLD mill effluent + 830 KLD of cooling tower blowdown), hence the **ETP has overcapacity for effluent treatment which is a violation of Consent condition issued by UPPCB on 03.02.2019.***

2. ***Flow meter was not installed between effluent collection tank within premises to the ETP inlet channel for measurement of influent volume in to ETP. Flow meter of ETP inlet was installed between equalization tank and Flocculation tank.***

3. ***Flow meter at the outlet of treated effluent storage lagoon was not installed to quantify the use of treated effluent for irrigation purpose.***
4. ***Separate flow meter at mill house and boiling house not installed to quantify the effluent generation from mill house and boiling house.***
5. ***Effluent at ETP inlet was found to be diluted as the effluent has not shown the characteristics of typical sugar refinery effluent as other subunits has shown high values of BOD, COD and TSS as per sample collected on the day of visit. The loose black plastic pipe observed at ETP inlet seems to be dilution arrangement.***
6. ***ETP was not properly stabilized to treat the sugar mill industrial effluent efficiently as analysis of sample collected from Aeration Tank-I & II for MLSS & MLVSS has low value, hence BOD reduction at Secondary Clarifier-I & II are due to dilution with fresh water.***
7. ***Sludge withdrawal from Primary Clarifiers (I & II) and Secondary clarifiers (I & II) has not been performed on regular basis as septic condition was observed in the clarifiers.***
8. ***ETP has been designed for continuous mode of operation, however, uniform overflow from the Primary Clarifiers (I & II) and Secondary clarifiers (I & II) were not observed.***
9. ***Lime dosing was not in practice in flocculation tank properly as per dosing protocol, which resulted in acidic nature of sugar mill effluent in downstream treatment units of ETP after flocculation tank.***
10. ***Considering the analysis results from the samples collected from ETP inlet channel and various subunits of ETP, also as per the physical condition of Primary Clarifier and Secondary Clarifier, Sludge Drying Bed and Decanter, it can be concluded that unit was not maintaining and operating the ETP properly.***
11. ***Oil & Grease trap installed was not in line with the inlet stream and installed in a separate Oil & Grease tank. The unit has not maintained the proper record of used oil & grease as per valid Authorization issued under the provisions of Hazardous and Other Wastes (Management and Trans-Boundary Movement) Rules, 2016 for storage and disposal of hazardous wastes.***
12. ***No record regarding legal document or agreement for providing Press mud to distillery unit as claimed was provided to Joint Committee.***
13. ***The unit installed OCEMS sensor distantly from ETP outlet location in environmental laboratory and provision for***

pumping treated effluent, separate pipe was made for analysis through OCEMS sensor.

14. Poor health and safety arrangements were observed in the mill house and boiling house.

15. Non-operational structure for fresh water withdrawal present in the unit premises identified as Borewell No.-2.

16. Flow meters of Borewell- 3 & 4 are distantly located from the boring sites.

17. Improper color coding of pipelines for water distribution network observed w.r.t. the defined coding of color for particular pipe carrying sugar effluent, treated effluent and freshwater.

18. Ground water sample of Borewell No.-1 installed within the unit premises have Arsenic contamination.

19. Handpump-4 installed outside the unit premises shows presence of COD- 06 mg/l which indicates groundwater contamination.

20. Condensate Polishing Unit for high pressure boiler having capacity of 105 kg/cm² was not installed.

7.0 Recommendations:

1. It is recommended that the unit shall revise its Water Consent issued by UPPCB as the ETP has overcapacity for effluent treatment (i.e. 2800 KLD). The unit shall not be allowed for violation the consent condition at any level.

2. The unit shall install flow meter between effluent collection tank within premises to the ETP inlet channel for measurement of influent volume in to ETP.

3. The unit shall dismantle any provision of dilution at ETP inlet or any subunits of ETP.

4. The unit shall install separate flow meter at mill house and boiling house to quantify the effluent generation separately.

5. The unit shall maintain the proper record of used oil & grease as per valid Authorization issued under the provisions of Hazardous and Other Wastes (Management and Trans-Boundary Movement) Rules, 2016 for storage and disposal of hazardous wastes.

6. The unit shall maintain proper record of Press Mud, which is being provided to distillery units.

7. The unit shall perform sludge withdrawal from Primary Clarifiers (I & II) and Secondary clarifiers (I & II) periodically to avoid septic conditions in the clarifiers.

8. *The unit shall operate the lime dosing arrangement in flocculation tank properly as per dosing protocol.*
9. *The unit shall install Oil & Grease trap in line with the inlet stream.*
10. *The unit shall maintain adequate MLSS & MLVSS concentration in aeration Tank-I & II while operating the ETP to ensure proper stabilization of ETP.*
11. *The unit shall ensure that Effluent Treatment Plant (ETP) to be stabilized one month prior to the start of the crushing season and continue to operate one month after the crushing season.*
12. *The unit shall maintain and operate the Effluent Treatment Plant properly to comply with notified discharge standards.*
13. *The unit should relocate the OCEMS at ETP outlet from environmental laboratory.*
14. *The unit shall dismantle the structure of Borewell No.-2 as it is not in operation and shall also rectify the Piezometer reading of Borewell No.-I in consultation with UPGWD. It is also recommended that the unit shall ensure the cancellation of NOC for Borewell No.-2 as it has no use for industrial or domestic purpose.*
15. *The unit shall relocate the flow meters of Borewell No.- 1, 2 and 4 installed inside the unit premises, at the boring sites of wells in consultation with UPGWD.*
16. *The unit shall ensure to dismantle the unused boring/pumping structure (Lat-28.942330, Long-78.275276) (**Pic-41**) near effluent collection tank in the premises.*
17. *Since, Arsenic beyond the permissible limit (i.e. 0.05 mg/l) has been detected in ground water from Borewell No.-1 inside the unit premises, it is recommended that the unit shall immediately restrict the supply of fresh water from the Borewell for any further use.*
18. *The unit shall have made proper color coding of pipelines for water distribution network w.r.t. the defined coding of color for particular pipe carrying sugar effluent, treated effluent and fresh water.*
19. *The unit shall install Condensate Polishing Unit (CPU) as the unit has pressure boiler of 105 kg/cm² as recommended by expert institute (NSI) in ETP validation report-2019-20.*
20. *It is recommended that the unit shall take serious steps to make the mill house safe for personnel's, working in the vicinity and a health and safety audit by a reputed institute/organization may also be recommended to avoid any future economic loss of unit and human life.”*

5. Main objection of the PP is that a *Writ Petition (PIL) No. 1399/2020, Rajpal Singh v. State of Uttar Pradesh & Ors.* is pending before the Allahabad High Court on the same issue.

6. We do not find any merit in the objection of the PP as mere filing of a writ petition before the High Court at the instance of a different party does not amount to ouster of statutory jurisdiction of this Tribunal. It is not shown that orders of this Tribunal are in conflict with the orders of the High Court or the issue before the High Court is same. On this ground, PP cannot avoid its responsibility to comply the environmental norms.

7. Let the State PCB take further action in the light of inspection report, considering objections of the PP and file its action taken report within one month.

List for further consideration on August 23, 2022.

Adarsh Kumar Goel, CP

Sudhir Agarwal, JM

Prof. A. Senthil Vel, EM

July 07, 2022
Original Application No. 204/2021
A



उत्तर प्रदेश प्रदूषण नियंत्रण बोर्ड
UTTAR PRADESH POLLUTION CONTROL BOARD

संदर्भ संख्या: H82966/सी-7/उत्त-129/22
सेवा में,

दिनांक: 13-10-22

मै0 वेब इण्डस्ट्रीज प्रा0 लि0,
ग्राम-मलेशिया, तहसील-धनौरा,
जनपद-अमरोहा।

विषय:-जल प्रदूषण (निवारण तथा नियंत्रण) अधिनियम, 1974 की धारा-33ए के अन्तर्गत कारण बताओ नोटिस जारी किये जाने के संबंध में।

यह कि उद्योग मै0 वेब इण्डस्ट्रीज प्रा0 लि0, ग्राम-मलेशिया, तहसील-धनौरा, जनपद-अमरोहा द्वारा कच्चे माल के रूप में गन्ना-8300 टी0सी0डी0 का प्रयोग कर चीनी एवं विद्युत उत्पादन क्षमता 30 मेगावॉट के उत्पादन का कार्य किया जाता है।

यह कि माननीय राष्ट्रीय हरित अधिकरण में दायर OA. No. 204/2021 (I.A. No. 76/2022 & I.A. No. 112/2022) Chanchal Devi Vs. Central Pollution Control Board & Ors. में पारित आदेश दिनांक 11.07.2022 में माननीय अधिकरण द्वारा निम्न आदेश पारित किये गये हैं -

“Let the State PCB take further action in the light of inspection report, considering objections of the PP and file its action taken report within one month”

यह कि उद्योग मै0 वेब इण्डस्ट्रीज प्रा0 लि0, ग्राम-मलेशिया, तहसील-धनौरा, जनपद-अमरोहा के विरुद्ध प्रश्नगत प्रकरण में माननीय अधिकरण द्वारा पारित आदेश दिनांक 19.08.2021 के अनुपालन में केन्द्रीय प्रदूषण नियंत्रण बोर्ड तथा उ0प्र0 प्रदूषण नियंत्रण बोर्ड द्वारा उद्योग का संयुक्त निरीक्षण दिनांक 11.11.2021 को किया गया।

यह कि माननीय अधिकरण द्वारा पारित आदेश दिनांक 11.07.2022 के अनुपालन में उद्योग का अद्यतन निरीक्षण दिनांक 11.08.2022 को क्षेत्रीय कार्यालय, उ0प्र0 प्रदूषण नियंत्रण बोर्ड, बिजनौर के अधिकारियों द्वारा किया गया जिसमें संयुक्त निरीक्षण दिनांक 11.11.2021 में की गयी संस्तुतियों का परीक्षण किया गया।

यह कि अद्यतन निरीक्षण दिनांक 11.08.2022 में उद्योग द्वारा निम्न संस्तुतियों के संबंध में कार्यवाही पूर्ण नहीं की गयी है-

S.No.	Recommendations	Compliance Status of the Industry
1.	It is recommended that the unit shall revise its Water Consent issued by UPPCB as the ETP has overcapacity for effluent treatment (i.e. 2800 KLD). The unit shall not be allowed for violation the consent condition at any level.	Unit has not obtained revise water consent from UPPCB. Unit has submitted reply of letter issued by UPPCB dated 31-03-2022 in which informed that unit has been operating that ETP strictly with in the permitted capacity 1660 KLD which can be verified through OCEMS.
2.	The Unit shall install Condensate Polishing Unit (CPU) as the unit has pressure boiler of 105 kg/cm2 as recommended by expert institute (NSI) in ETP validation report-2019-20.	CPU has not been installed by the unit. Unit has submitted reply of letter issued by UPPCB dated 31-03-2022 in which informed that unit does not require as the boiler water requirement fulfilled by return condensate of steam supplies by various processes such as heat exchanger.

यह कि उद्योग द्वारा अद्यतन तक क्षमता से अधिक शोधन हेतु स्थापित ई0टी0पी0 की सीमा को कम किये जाने अथवा नया ई0टी0पी0 लगाये जाने हेतु कोई व्यवस्था नहीं की गयी है न ही कोई प्रस्ताव प्रेषित किया गया है तथा थर्ड पार्टी संस्था एन0एस0आई0, कानपुर द्वारा की गयी संस्तुति के अनुसार Condensate Polishing Unit (CPU) स्थापित नहीं की गयी है।

यह कि उक्त से स्पष्ट है कि उद्योग मै0 वेब इण्डस्ट्रीज प्रा0 लि0, ग्राम-मलेशिया, तहसील-धनौरा, जनपद-अमरोहा द्वारा संयुक्त समिति द्वारा की गयी संस्तुतियों का पूर्णतया अनुपालन नहीं किया गया है जोकि माननीय अधिकरण द्वारा OA. No. 204/2021 (I.A. No. 76/2022 & I.A. No. 112/2022) Chanchal Devi Vs. Central Pollution Control Board & Ors. में पारित आदेशों का भी उल्लंघन है।

उपरोक्त तथ्यों के दृष्टिगत जल प्रदूषण (निवारण तथा नियंत्रण) अधिनियम, 1974 की धारा-33ए के अन्तर्गत सक्षम अधिकारी की अनुमति से उद्योग मै0 वेब इण्डस्ट्रीज प्रा0 लि0, ग्राम-मलेशिया, तहसील-धनौरा, जनपद-अमरोहा के विरुद्ध निम्नानुसार कारण बताओ नोटिस जारी किये जाते हैं :-

1. यह कि उद्योग मै0 वेब इण्डस्ट्रीज प्रा0 लि0, ग्राम-मलेशिया, तहसील-धनौरा, जनपद-अमरोहा द्वारा संयुक्त समिति की संस्तुतियों का पूर्णतया अनुपालन करते हुए आख्या 15 दिन के अन्दर प्रस्तुत की जाए।
2. यह कि क्यों न उद्योग मै0 वेब इण्डस्ट्रीज प्रा0 लि0, ग्राम-मलेशिया, तहसील-धनौरा, जनपद-अमरोहा के विरुद्ध बन्दी आदेश जारी कर दिया जाए।
3. यह कि क्यों न सक्षम अधिकारियों से अपेक्षा की जाए कि उद्योग मै0 वेब इण्डस्ट्रीज प्रा0 लि0, ग्राम-मलेशिया, तहसील-धनौरा, जनपद-अमरोहा को मिलने वाले जल एवं बिजली की समस्त सुविधाएं तत्काल प्रभाव से रोक दी जाएं।

उपरोक्त के संबंध में स्पष्टीकरण पत्र प्राप्ति के 15 दिन में प्रस्तुत करें। संतोषजनक उत्तर निर्धारित समयावधि में प्राप्त न होने की दशा में उपरोक्त वर्णित आदेश/निर्देश की पुष्टि कर दी जाएगी, जिसका सम्पूर्ण उत्तरदायित्व स्वयं इकाई का होगा।

(जी0सी0 आर्या)

पर्यावरण अभियन्ता, वृत्त-7

प्रतिलिपि: निम्नलिखित को सूचनार्थ एवं आवश्यक कार्यवाही हेतु प्रेषित।

1. सदस्य सचिव, केन्द्रीय प्रदूषण नियंत्रण बोर्ड, ईस्ट अर्जुननगर, परिवेश भवन, दिल्ली को सादर सूचनार्थ।
2. जिलाधिकारी, अमरोहा को सादर सूचनार्थ।
3. मुख्य पर्यावरण अधिकारी, डब्लूएमडी-1 एवं 2, उ0प्र0 प्रदूषण नियंत्रण बोर्ड, मुख्यालय, लखनऊ को इस अनुरोध के साथ कि उक्त कारण बताओ नोटिस को आई0एम0एस0 पोर्टल पर अपलोड किये जाने हेतु संबंधित को निर्देशित करना चाहें।
4. क्षेत्रीय अधिकारी, उ0प्र0 प्रदूषण नियंत्रण बोर्ड, बिजनौर को इस आशय से प्रेषित कि इकाई के विरुद्ध जारी कारण बताओ नोटिस की प्रति इकाई को प्राप्त कराते हुए आख्या 07 दिन के अन्दर बोर्ड मुख्यालय प्रेषित करें।

पर्यावरण अभियन्ता, वृत्त-7